

14th Legislative Assembly Budget Session 2023

List Of Business

21 March 2023 11:00 AM

1. QUESTIONS.

(1) Questions entered in the separate list to be asked and answers given.

2. BUDGET FOR THE YEAR 2023-2024.

(1)
RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2023-2024 and reply by the Finance Minister thereon.

3. <u>DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2023-2024.</u>

(1)				
	Demano		to move that a sum not exceeding ₹93,60,41,000/- for Revenue expenditure and ₹50,00,00,000/- for Capital expenditure be granted to the Governor to defray charges	Estimates
	No.1	MINISTER	that will come in the course of payment for the year 2023-24 in respect of charges under Demand No.1-Vidhan Sabha .	2023-24
	Demano		to move that a sum not exceeding ₹186,78,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year	Budget Estimates
	No.2	MINISTER	2023-24 in respect of charges under Demand No. <u>2-Governor and Council of Ministers</u>.	2023-24
	Demano	i A	to move that a sum not exceeding ₹1245,35,38,000/- for Revenue expenditure and ₹33,19,00,000/- for Capital expenditure be granted to the Governor to defray charges	
	No.3	MINISTEF	that will come in the course of payment for the year 2023-24 in respect of charges under Demand No. 3-General Administration/ Elections.	2023-24
	Demano	^d A MINISTEF	to move that a sum not exceeding ₹2940,51,42,458/- for Revenue expenditure and ₹334,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2023-24 in respect of charges under	Budget Estimates
	No.4	MINOIL	Demand No. 4-Revenue and Disaster Management/ Fire Office (Fire Services)/ Excise and Taxation.	2023-24

	to move that a sum not exceeding ₹7820,13,29,000/- for Revenue expenditure and
Demand A	₹579,50,00,000/- for Capital expenditure be granted to the Governor to defray charges Budget
, , , , , , , , , , , , , , , , , , ,	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.5	Demand No. <u>5- Home (Home Guard & Civil Defence)</u> /Jails (Prisons)/ Administration ₂₀₂₃₋₂₄
	of Justice (High Court/ Prosecution/ AGOT/ Legal Services Authority).
	to move that a sum not exceeding ₹13676,89,14,200/- for Revenue expenditure and ₹317,32,00,000/- for Capital expenditure be granted to the Governor to defray charges
Demand A	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.6 MINIST	Demand No. 6- Finance and Institutional Finance & Credit Control/ Supplies & 2023-24
	Disposals/ Planning and Statistics (DESA).
	to move that a sum not exceeding ₹1304,92,60,000/- for Capital expenditure be granted Budget
Demand A	to the Governor to defray charges that will come in the course of payment for the year Estimates
No.7 MINIST	ER 2023-24 in respect of charges under Demand No. <u>7-Loans and Advances by State</u>
	Government.
	to move that a sum not exceeding ₹5917,20,30,000/- for Revenue expenditure and ₹1629,35,30,000/- for Capital expenditure be granted to the Governor to defray charges Budget
Demand A	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.10 MINIST	ER Demand No. 10- Agriculture & Farmers' Welfare/ Horticulture/ Animal Husbandry and
	<u>Dairying Development/ Fisheries/ Mines & Geology/ Environment, Forest and 2023-24</u>
	Wildlife.
Demand A	to move that a sum not exceeding ₹2107,89,76,000/- for Revenue expenditure and Budget
, , , , , , , , , , , , , , , , , , ,	₹15359,05,60,000/- for Capital expenditure be granted to the Governor to defray charges Estimates TER that will come in the course of payment for the year 2023-24 in respect of charges under
No.11	Demand No. 11-Co-operation/Food Civil Supplies and Consumer Affair.
	to move that a sum not exceeding ₹21111,62,97,000/- for Revenue expenditure and
Demand A	₹1398,40,00,000/- for Capital expenditure be granted to the Governor to defray charges
, , , , , , , , , , , , , , , , , , ,	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.12	Demand No. 12-Education (Secondary/ Elementary)/ Higher Education (Higher, 2023-24
	Technical, Science & Technology)/ Women and Child Development.
Demand A	to move that a sum not exceeding ₹570,85,20,000/- for Revenue expenditure and Budget ₹299,50,00,000/- for Capital expenditure be granted to the Governor to defray charges Estimates
	TER that will come in the course of payment for the year 2023-24 in respect of charges under
110.13	Demand No. <u>13-Sports/Heritage & Tourism (Archaeology, Museum, Tourism</u>).
	to move that a sum not exceeding ₹7057,77,17,000/- for Revenue expenditure and
Demand A	₹2588,59,00,000/- for Capital expenditure be granted to the Governor to defray charges
No.14 MINIST	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
	Demand No. 14-Health/ Medical Education & Research/ AYUSH/ Food and Drug. 2023-24 Administration.
	to move that a sum not exceeding ₹1639,94,26,000/- for Revenue expenditure and
Demand A	₹331,90,10,000/- for Capital expenditure be granted to the Governor to defray charges Budget
MINIO	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.15	Demand No. 15-Labour/ Youth Empowerment & Entrepreneurship (Skill Development, 2023-24
	& Industrial Training, Employment, Youth Affair).
	to move that a sum not exceeding ₹10633,26,79,000/- for Revenue expenditure and ₹57,31,17,000/- for Capital expenditure be granted to the Governor to defray charges
Demand A	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.16 MINIST	Demand No. 16-Social Justice, Empowerment/ Welfare of Scheduled Castes and 2023-24
	Backward Classes & Antodaya (SEWA)/ Welfare of Ex-Servicemen.
D !	to move that a sum not exceeding ₹5514,07,00,000/- for Revenue expenditure and Budget
Demand A	₹4572,85,00,000/- for Capital expenditure be granted to the Governor to defray charges Estimates
No.17 MINIST	ER that will come in the course of payment for the year 2023-24 in respect of charges under
	Demand No. 17-1 ubile Works (Buildings and Hoads)/ Hansport/ ONI Aviation.
Domond	to move that a sum not exceeding ₹473,49,12,000/- for Revenue expenditure and ₹192,03,00,000/- for Capital expenditure be granted to the Governor to defray charges Budget
Demand A	that will come in the course of payment for the year 2023-24 in respect of charges under Estimates
No.18 MINIST	Demand No. <u>18- Information, Public Relation, Languages and Culture/ Printing &</u> 2023-24
	Stationery.

4. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES THROUGH NEVA PORTAL.

(1) THE CHAIRPERSON OF THE COMMITTEE to present the Eighty Sixth Report of the Committee on Public Accounts ON PUBLIC ACCOUNTS for the year ended 31st March, 2019. (2) THE CHAIRPERSON OF THE to present the Eighty Seventh Report of the Committee on Public Accounts for **COMMITTEE ON PUBLIC** the year ended 31st March, 2020. **ACCOUNTS** (3)CHAIRPERSON to present the 18th Report of the Committee on Local Bodies and Panchayati Raj Institutions on OF THE Annual Technical Inspection Report on Panchayati Raj Institutions (PRIs) & Urban Local Bodies COMMITTEE ON (ULBs) for the year 2011-12 to 2018-19, audited by the Principal Accountant General (Audit), LOCAL BODIES Haryana and Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban AND PANCHAYATI Local Bodies (ULBs) & Panchayati Raj Institutions (PRIs) for the year 2015-16, audited by the Director, Local Audit Department, Haryana. INSTITUTIONS (4) to present the Forty Sixth Report of the Committee on the THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED Welfare of Scheduled Castes, Scheduled Tribes and TRIBES AND BACKWARD CLASSES Backward Classes for the year 2022-2023.

5. LEGISLATIVE BUSINESS.

(1) (Bills for consideration and passing)

to move that The Haryana Municipal Corporation (Amendment)
Bill be taken into consideration at once;

The Haryana Municipal Corporation
(Amendment) Bill, 2023

A
MINISTER
Also to move that the Bill be passed.

(ii)

to move that The Haryana School Education (Amendment) Bill be taken into consideration at once;

The Haryana School Education
(Amendment) Bill, 2023

A
MINISTER
Also to move that the Bill be passed.

Chandigarh-160001,

Rajender Kumar Nandal, Secretary

Date:20/Mar/2023

* * * * * * * * * * * * * * * * * *



चौदहवीं विधान सभा बजट सत्र 2023

कार्य सूची

21 मार्च, 2023 11:00:00

1. <u>प्रश्न</u>

(1) पृथक सूची में दर्ज प्रश्न पूछे जाएंगे तथा उत्तर दिए जाएंगे।

2. वर्ष 2023-2024 के लिए बजट

(1) वर्ष 2023-2024 के लिए बजट अनुमानों पर सामान्य चर्चा का पुनरारम्भण तथा उन पर वित्त मंत्री द्वारा उत्तर।

3. 2023-2024 के बजट अनुदानों की मांगों पर चर्चा तथा मतदान

(1)				
		रक नंत्री	प्रस्ताव करेंगे कि राजस्व खर्च के लिए ₹93,60,41,000/-तथा पूंजीगत खर्च के लिए ₹50,00,00,000/ से अनिधक धनराशि राज्यपाल महोदय को उन खर्चों को चुकाने के लिए प्रदान की जाये जो मांग संख्य 1-विधान सभा के अधीन व्ययों के बारे में वर्ष 2023-24 के भुगतान के क्रम में आयेंगी।	
	-	रक नंत्री	प्रस्ताव करेंगे कि राजस्व खर्च के लिए ₹186,78,00,000/-से अनिधक धनराशि राज्यपाल महोदय के उन खर्चों को चुकाने के लिए प्रदान की जाये जो मांग संख्या <u>2-राज्यपाल तथा मंत्रिपरिषद</u> के अधीन व्ययों के बारे में वर्ष 2023-24 के भुगतान के क्रम में आयेंगी।	
		रक नंत्री	प्रस्ताव करेंगे कि राजस्व खर्च के लिए 1245,35,38,000/-तथा पूंजीगत खर्च के लिए ₹33,19,00,000/से अनिधक धनराशि राज्यपाल महोदय को उन खर्चों को चुकाने के लिए प्रदान की जाये जो मांग संख्य 3-सामान्य प्रशासन/निर्वाचन के अधीन व्ययों के बारे में वर्ष 2023-24 के भुगतान के क्रम में आयेंगी।	
	•	रक नंत्री	प्रस्ताव करेंगे कि राजस्व खर्च के लिए ₹2940,51,42,458/-तथा पूंजीगत खर्च के लिए ₹334,00,00,000/- से अनधिक धनराशि राज्यपाल महोदय को उन खर्चों को चुकाने के लिए प्रदान र्क जाये जो मांग संख्या 4-राजस्व और आपदा प्रबन्धन/ अग्निशमन कार्यालय(अग्निशमन सेवाएं) आबकारी एवं कराधान के अधीन व्ययों के बारे में वर्ष 2023-24 के भुगतान के क्रम में आयेंगी।	ो अनुमान

मांग संख्या 5	एक मंत्री	₹579,50,00,000/- से अनिधिक धनराशि राज्यपाल महीदय की उन खची की चुकान के लिए प्रदान की जाये जो मांग संख्या 5-गृह (गृह रक्षी एवं नागरिक सुरक्षा/जेल (कारागार)/न्याय प्रशासन (उच्च न्यायालय/अभियोजन/एजीओटी/काननी सेवाएं सेवा प्राधिकरण) के अधीन व्ययों के बारे में वर्ष 2023-	बजट अनुमान 2023- 24
मांग संख्या 6	एक मंत्री	<u> </u>	अनुमान 2023- 24
मांग संख्या ७	एक मंत्री	प्रस्ताव करना कि पूजानत खर्च के लिए र 1304,92,60,000/ - स अनाधक धनराशि राज्यपाल महादय का उन खर्चों को चुकाने के लिए प्रदान की जाये जो मांग संख्या <u>7-राज्य सरकार द्वारा कर्ज तथा पेशगियां</u> के अधीन व्ययों के बारे में वर्ष 2023-24 के भगतान के क्रम में आयेंगी।	बजट अनुमान 2023- 24
मांग संख्या १०	एक मंत्री	₹1629,35,30,000/- सं अनिधिक धनराशि राज्यपाल महादय को उन खर्ची की चुकान के लिए प्रदान की जाये जो मांग संख्या <u>10-कृषि एवं किसान कल्याण/बागवानी/पशुपालनऔर डेयरीविकास/मत्स्य</u> पालन/खान एवं भविज्ञान/पर्यावरण, वन एवं वन्यजीव के अधीन व्ययों के बारे में वर्ष 2023-24 के	बजट अनुमान 2023- 24
मांग संख्या ११	एक मंत्री		अनुमान 2023- 24
मांग संख्या १२	एक मंत्री	पाद्यागिका)/महिला एवं बाल विकास के अधान व्यया के बार म वर्ष 2023-24 के भुगतान के क्रम म आयेंगी।	अनुमान 2023- 24
मांग संख्या १३	एक मंत्री	•	अनुमान 2023- 24
मांग संख्या १४	एक मंत्री	3	अनुमान 2023- 24
मांग संख्या १५	एक मंत्री		अनुमान 2023- 24
मांग संख्या १६	एकमंत्री	। जाय जा माग संख्या 16-सामाजिक न्याय,संशाक्तकरण/अनुसूचित जातिया तथा पिछड़ वर्गा का कल्याण एवं अन्तोदय/भतपर्व सैनिकों का कल्याण के अधीन व्ययों के बारे में वर्ष 2023-24 के भगतान के	अनमान
मांग संख्या १७	एकमंत्री	3	अनुमान 2023- 24
मांग संख्या 18	एकमंत्री	3	अनुमान 2023- 24
मांग संख्या १९	एकमंत्री	प्रस्ताव करेंगे कि राजस्व खर्च के लिए ₹12099,88,99,500/- तथा पूंजीगत खर्च के लिए ₹4141,52,60,000/- से अनिधक धनराशि राज्यपाल महोदय को उन खर्चों को चुकाने के लिए प्रदान की जाये जो मांग संख्या 19-ऊर्जा विभाग (विद्युत/नवीन एवं नवीकरणीय ऊर्जा)/उद्योग एवं वाणिज्य/ एमएसएमई/ सिंचाई एवं जल संसाधन के अधीन व्ययों के बारे में वर्ष 2023-24 के भुगतान के क्रम में	अनुमान

आयेंगी।

4. नेवा पोर्टल के माध्यम से विधान सभा समितियों की रिपोर्ट्स प्रस्तुत करना

(1)	लोक लेखा समिति के चेयरपर्सन 31 मार्च, 2019 को समाप्त हुए वर्ष के लिए लोक लेखा समिति की 86 वीं रिपोर्ट प्रस्तुत करेंगे।
(2)	लोक लेखा समिति के चेयरपर्सन 31 मार्च, 2020 को समाप्त हुए वर्ष के लिए लोक लेखा समिति की 87 वीं रिपोर्ट प्रस्तुत करेंगे।
(3)	स्थानीय निकायों प्रधान महालेखाकार (लेखा), हरियाणा द्वारा परीक्षित वर्ष 2011-12 से 2018-19 के लिए पंचायती राज संस्थानों तथा पंचायती तथा शहरी स्थानीय निकायों पर वार्षिक तकनीकी निरीक्षण रिपोर्ट पर स्थानीय निकायों तथा पंचायती राज राज संस्थाओं संस्थानों की समिति तथा निदेशक, स्थानीय लेखा विभाग, हरियाणा द्वारा परीक्षित वर्ष 2015-16 के लिए शहरी सम्बधी समिति के स्थानीय निकायों एवं पंचायती राज संस्थानों के खातों पर स्थानीय लेखा विभाग की वार्षिक लेखा परीक्षा की 18 चेयरपर्सन वीं रिपोर्ट प्रस्तुत करेंगे।
(4)	अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों के वर्ष 2022-2023 के लिए अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों वे कल्याण के लिए समिति के चेरारपर्यन

5. <u>विधान कार्य</u>

(1) (विचार तथा पारित किये जाने वाले विधेयक)

(i)		
	हरियाणा नगर निगम	एक प्रस्ताव करेंगे की हरियाणा नगर निगम (संशोधन) विधेयक पर तुरंत विचार किया
	(संशोधन) विधेयक, 2023	मंत्री जाए;यह भी प्रस्ताव करेंगे की विधेयक पारित किया जाए।

(ii)
हिरयाणा विद्यालय शिक्षा एक प्रस्ताव करेंगे कि हिरयाणा विद्यालय शिक्षा (संशोधन) विधेयक पर तुरन्त विचार किया
(संशोधन) विधेयक, 2023 मंत्री जाए; यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए।

Chandigarh 16000	1
Chandigarh-16000	ι,

दिनांकः२० मार्च २०२३

राजेन्द्र कुमार नांदल, Secretary
